

Central Administrative Tribunal, Principal Bench

Original Application No. 2738 of 2003

New Delhi, this the 19th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member(A)

Bimal Kumar  
Working as Assistant,  
Regional Office, ESI Corporation,  
Sector 16, Faridabad (Haryana) .... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Employees' State Insurance Corporation  
Through the Director General,  
Panchdeep Bhawan,  
Kotla Road, New Delhi
2. The Director  
Employees' State Insurance Corporation  
Panchdeep Bhawan,  
Kotla Road, New Delhi
3. The Regional Director,  
Employees' State Insurance Corporation  
Sector 16, Faridabad .... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The grievance of the applicant is that against the order imposing penalty on him dated 1.7.2003, he has preferred an appeal dated 17.7.2003 which is pending before respondent no. 2.

2. We are not dwelling into the merits of the matter. Keeping in view the abovesaid fact when appeal as such is pending, we at this stage dispose of the application directing respondent no. 2 to consider the same and pass appropriate orders within four months of the receipt of the certified copy of the present order and communicate it to the applicant. We make it clear that

*VS Ag*



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nothing said herein is an expression of opinion on the  
merits of the matter. O.A. is disposed of.

( S.A. Singh )  
Member(A).

( V.S. Aggarwal )  
Chairman.

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